

Central Administrative Tribunal, Principal Bench, New Delhi

(28)

O.A.No.992/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 8th day of December, 2004

Ramesh Kumar son of Shri Narayan Singh,
Resident of Village & Post Khera Khurd,
Delhi-82

....Applicant

(By Advocate: None)

Versus

1. The Commissioner of Police,
Police Headquarters,
I.P. Estate, I.T.O.,
Delhi-1

2. The Deputy Commissioner of Police,
Police Headquarters (Esst), Delhi,
Police Headquarters, I.P. Estate, I.T.O.
Delhi-1

....Respondents

(By Advocate: Shri Saurabh Ahuja,proxy for Shri Ajesh Luthra)

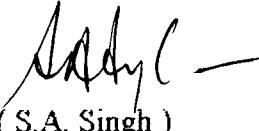
Order(Oral)

Justice V.S. Aggarwal, Chairman

The applicant had filed the present application seeking quashing and setting aside of the order of 1.4.2004 passed by the Deputy Commissioner of Police, Police Headquarters.

2. When the matter came up for hearing on 27.9.2004, the learned counsel for the applicant informed this Tribunal that applicant is not forthcoming and that he wanted to withdraw from the matter. He was allowed to withdraw subject to the condition that he informs the applicant by Registered Post pertaining to the next date of hearing.

3. Learned counsel for the applicant has placed on record the postal acknowledgment dated 14.9.2004 to this effect. After the same, the matter had again been adjourned on 3.11.2004 but today also, there is no appearance by or on behalf of the applicant. Resultantly, the O.A. is dismissed for non-prosecution.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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